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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA -163/1362-1363

Date:- 18 -11-2024

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal order dated 07-08-2024 passed in OA No. 163 of 2024 titled "Rasikh Rasool Bhat V/s Union Territory of Jammu & Kashmir & Ors.


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated **07-08-2024** passed in OA **No. 163 of 2024** titled "**Rasikh Rasool Bhat V/s Union Territory of Jammu & Kashmir & Ors**", the Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 18.11.24
J&K PCC

Copy to the:-

- 1) Sh. G.M Kawoosa, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

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Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 163 of 2024

IN THE MATTER OF

Rasikh Rasool Bhat V/s Union
Territory of Jammu and Kashmir &
Ors.

Compliance Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 07-08-2024 passed in OA No. 163 of 2024 titled "Rasikh Rasool Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Background:

That the Hon'ble National Green Tribunal vide order dated 07-08-2024 in OA No. 163 of 2024 issued following directions: -

"2. In terms of the direction of the Tribunal, report dated 12.06.2024 has been filed by the J&K PCC. On perusal of the report, we find that the J&K PCC has not carried out independent exercise to ascertain the extent of violation and the authority responsible for the same. The report of the J&K PCC reflects that it had obtained information from different Departments such as Executive Engineer, PWD, R&B Department, Handwara and the District Mineral Officer, Kupwara and on that basis, the report has been prepared but the information so submitted by the authorities have not been cross-checked, verified and analyzed by the 2 J&K PCC. Member Secretary, J&K PCC submits that he will file a fresh report after collecting further information and analyzing it and recording its own conclusion in respect of the alleged violation.

3. Let the fresh report be filed within four weeks. The J&K PCC in the report will suggest the mitigated measures also.

4. The applicant is also directed to file proof of service of notice on other respondents within the same period.

5. List on 19.11.2024."

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In compliance to the directions of the Hon'ble NGT dated 07-08-2024, the Regional Director, J&K PCC, Kashmir was requested to visit the spot along with concerned officers of PWD (R&B), Geology and Mining Department and Forest Department and furnish detailed information with respect to the following points vide No. JKPCC/OA-163/2024/180 dated 31-08-2024, **copy enclosed as Annexure-1.**

1. Ascertain the total area affected due to the cutting of hill slopes and extra earth cutting in the construction of road by PWD (R&B) during the execution of the road work.
2. Ascertain the quantum of material in the form of muck/clay and stone etc. extracted from the cutting of hill slopes and extra earth cutting made during the execution of the road.
3. Assess the approximate quantum of River Bed Material (RBM) extracted from the Talri Nallah and its surrounding areas after verifying the site along the Talri Nallah especially the excavations at the site of the Nallah and quantum of material actually used in the construction of the road by the PWD (R&B).
4. Number of trees cut down during the construction of road. The Services of the Department of Environment, Ecology and Remote Sensing may be utilized for mapping through satellite imagery.

The Chief Engineer, PWD (R&B) Department, Kashmir and Executive Engineer, PWD (R&B) Department, Handwara were repeatedly asked to furnish the aforesaid information as per the dates and reference tabulated below:-

1. Total quantity of sand and aggregate utilized in the said road project and;
2. Source of the sand & aggregate material utilized in the project.
3. Total area affected due to cutting of hill slopes & extra earth cutting in the construction of road by PWD (P&B) during execution of the road work.
4. Quantum of material in the form of muck / clay and stone etc., extracted from the cutting of hill slopes & extra earth cutting made during the execution of the road work.
5. Approximate quantum of Riverbed material (RBM) extracted from the Talri Nallah and its surrounding areas especially excavations at the site of the Nallah & Quantum of material actually used in the construction of the road by PWD.

1)	Executive Engineer, PWD (R&B) Department, Handwara	PCC/RDK/PS/2024/558-563 dated 30-08-2024.	Annexure-2
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25/08/24

2)	Chief Engineer, PWD (R&B) Department, North Kashmir	PCC/RDK/LS/2024/79-81 dated 26-09-2024	Annexure-3
3)	Chief Engineer, PWD (R&B) Department, North Kashmir	PCC/RDK/LS/(NGT)/2024/108-111 dated 15-10-2024	Annexure-4
4)	Chief Engineer, (R&B) Department, Kashmir	No. JKPCC/Sc/OA-163 / 2024 / 24 /1259 dated 21-10-2024	Annexure-5
5)	Executive Engineer, PWD (R&B) Department, Handwara	No: PCC/RoK/LS/NGT/ 024 /190-93 dated 08-11-2024	Annexure-6

That the Regional Director, J&K PCC, Kashmir has reported that the requisite information is not provided by the concerned department and Executive Engineer, R&B, Handwara has irrelevant information like running bill of construction of Handwara – Bungus road phase 2nd which was not sought vide No. PCC/RDK/LS/(NGT)/2024/204 dated 12-11-2024, **copy enclosed as Annexure-7.**

That the Chief Engineer, PWD (R&B) Department, Kashmir was again requested to share requisite details alongwith his comments vide this office No. JKPCC/SC/OA 163-2024/24/1345 dated 12-11-2024, **copy enclosed as Annexure-8.**

That the Executive Engineer, PWD (R&B) Department, Handwara has furnished a report alongwith some documents which was critically examined and analysed vide his No. 4312-4346 dated 16-11-2024 (**copy enclosed as Annexure-9**)

Examination of the report reveals that during the construction of this road from Km 17 to 40.50, the construction material of different categories as per the following breakup has been consumed by the R&B Department.

S. No.	Type of material consumed	Quantity	
		CMU	MT
1)	Sand	2271.50	3407.25
2)	Aggregates	4742.83	7114.2
3)	Granular Sub Base	41220	61830
4)	Stones	1406.79	2110.18
	Total	49643.7	74461.6

26/11/24

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Quantity in respect of which disposal permit have been obtained by the Executive agency for construction of the road.


Total quantum of material consumed as per the report of Executive Engineer, PWD (R&B) Handwara	Quantum of material for which disposal permits have been obtained by the Executive Agency (3 disposal permits)	Material used from construction site	Discrepancy
74461.6 MT	7792 MT	63940.18 MT	2728.82 MT

There is discrepancy of 2728.82 MT in the material consumed and disposal permits obtained by the Executive Agency PWD (R&B) Department for which royalty was due to be paid by the Executive Agency excluding material obtained from the construction site due to the road cutting (63940.18 MT). The Executive Engineer PWD (R&B) has not provided any justification in the discrepancy.

That the full and complete details of material consumed and source thereof is awaited from the Chief Engineer, PWD (R&B), Kashmir.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 18.11.24
Member Secretary
J&K PCC

Amexuse-1

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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

The Regional Director,
Pollution Control Committee,
Kashmir.

No:JKPCC/OA 163/2024/180

Dated: 31-08-2024

Sub:- O.A No. 163 / 2024 titled Rasik Rasool Bhat Vs. Govt. of UT J&K and Ors before the Hon'ble NGT.

Sir,

Please refer to the subject captioned above and order of the Hon'ble National Green Tribunal dated 07-08-2024. The Hon'ble NGT while observing that J&K Pollution Control Committee has submitted the report without crosschecking, verifying and analyzing the facts and further directed to submit a fresh report after collecting the further information and analyzing and recording conclusion.

You are accordingly, requested to have the spot again visited alongwith the concerned officers of the PWD (R&B), Geology and Mining and Forest Department and furnish the following information alongwith findings of the committee after making detailed analysis: -

1. Ascertain the total area affected due to the cutting of hill slopes and extra earth cutting in the construction of road by PWD (R&B) during the execution of the road work.
2. Ascertain the quantum of material in the form of muck/clay and stone etc. extracted from the cutting of hill slopes and extra earth cutting made during the execution of the road.
3. Assess the approximate quantum of River Bed Material (RBM) extracted from the Talri Nallah and its surrounding areas after verifying the site along the Talri Nallah especially the excavations at the site of the Nallah and quantum of material actually used in the construction of the road by the PWD (R&B).
4. Number of trees cut down during the construction of road. The Services of the Department of Environment, Ecology and Remote Sensing may be utilized for mapping through satellite imagery.

The detailed report of the committee alongwith complete factual information and findings of the committee must reach this office by **20-09-2024**.

Ghansham Singh
(Ghansham Singh) JKAS
Member Secretary
J&K PCC

31.8.24

*marked
31/8/24*



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008
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Executive Engineer
PWD (R&B) Department
Handwara

No:- PCC/RDK/PS/2024/558-563

Dated:- 30-08-2024

Subject:- **OA No. 163/2024 titled Rasikh Rasool Bhat Vs UT of J&K & Ors.**

Sir,

In continuation to this office No. PCC/RDK/PS/2024/387 dated 31-05-2024 and in reference to your office No. 837-39 dated 03-06-2024 through which information is communicated, it is to intimate that fresh hearing of the said case was held on 07-08-2024. The Hon'ble NGT has desired to cross check, verify and analyze the information submitted based on the information obtained from different departments. In this regard you are requested to provide following information concerning with the construction of Handwara-Bungus road.

- i) Total quantity of Minor Mineral as per DPR estimates and the quantity utilized as per work done estimates for the whole stretch, from Handwara to Bungus. (Abstract and detailed work done estimates) where the minor minerals are sourced from River Bed.
- ii) Quantity in abstract form and the work done estimates where muck generated during cutting of hill slopes in the construction of said road at designated sites.
- iii) Total work done estimates of the whole road stretch (attested copy) covering all the items involved in the construction of the said road.
- iv) Any other source of Minor Minerals utilized in the construction of the said road.

The above information needs to be submitted to this office at an earliest before 20-09-2024 as the case is listed on 19-11-2024 and a fresh report is to be filed two weeks before the next date of hearing ie 19-11-2024.

Yours faithfully,

(Abhijeet Joshi)SFS
Regional Director, PCC
Kashmir. 30.08.24

Copy to the :-

1. Member Secretary, JK PCC Jammu for information please.
2. Shri Bashir Ahmad, Scientist 'B' for information.
3. District Officer, PCC Kupwara for information and necessary follow up.
4. Shri Zahoor Iqbal, Incharge NGT /Court case, PCC Kashmir for information and n/a
5. PA to Chairman JK PCC, Jammu for information of the worthy Chairman.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
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Chief Engineer,
 PWD (R & B) Department,
 North Kashmir.

No: PCC/RDK/PS/2024/ 79-81

Date:- 26-09-2024

Subject: - Hon'ble NGT order dated 07-08-2024 passed in O.A No. 163/2024 titled,
 "M/s Rasikh Rasool Bhat V/s UT of J & K & Ors."

Sir,

On the subject cited above, you are aware that the captioned matter is under the consideration of Hon'ble NGT, through which the petitioner has raised the grievance in respect of illegal extraction of gravel, illegal cutting of trees and hills in the process of construction of Hanwara-Bangus Road Project.

A preliminary report in this regard has been filed by J & K Pollution Control Committee after conducting spot inspection and consolidating the information received from different departments. The Hon'ble NGT vide its order dated 07-08-2024 (copy whereof enclosed) has desired for cross-checking, verification and analysis of the information submitted through the preliminary report. In this regard, this office vide No. PCC/RDK/PS/2024/582-588 dated 30-08-2024 addressed to the Executive Engineer, Handwara has sought the work done estimates of the afore-said road for the works completed and payments made to the contractor covering all items involved and utilised in the construction of the said road. But even the lapse of 26 days, no information is yet provided by the concerned Engineer.

It is requested that sensing the gravity of the situation, the requisite information may kindly be provided to this office at an earliest by or before 5th of October, 2024 either by your office or through your subordinate office so that the consolidated report in the above cited OA in compliance with the Hon'ble NGT order quoted hereinbefore be finalised and submitted well before in time to the Hon'ble NGT.

Regional Director
 Kashmir.

26.09.2024

Copy to:-

Member Secretary, J & K PCC, Jammu for information. This is in pursuance to your office No. JK/PCC/Sc/OA-163-2024/24/1063 dated 25-09-2024.
 DO, PCC, Kupwara for information and follow up to submit the follow up report which is still pending as called therein vide letter No. PCC/RDK/PS/2024/582-588 dated 30-08-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

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Chief Engineer,
PWD (R & B) Department,
North Kashmir.

Reminder-1

No: PCC/RDK/LS (NGT)/2024/108-111.


Date:- 25-10-2024.

**Subject: - Hon'ble NGT order dated 07-08-2024 passed in O.A No. 163/2024 titled,
"M/s Rasikh Rasool Bhat V/s UT of J & K & Ors."**

Reference:- This office letter No. PCC/RDK/LS/2024/79-81 dated 26-09-2024.

Sir,

On the above titled case mentioned in the subject, it is once again reiterated to you that the requisite information as called therein the letter under reference is still awaited has not been furnished by you until now, which may kindly be expedited and shared with this office by 18-10-2024 without fail either by your office or through your subordinate office [Executive Engineer, PWD (R & B) Department, Handwara] needless to mention here that the afore-said case is listed for next hearing on 19-11-2024 before the Hon'ble NGT and the J & K Pollution Control Committee alongwith Union Territory of Jammu & Kashmir is required to file response and compliance report in the subject matter well before in time to the Hon'ble NGT.


Regional Director,
Kashmir.

Copy to:-

1. Member Secretary, J & K PCC, Jammu for information. This is in pursuance to your office No. JKPC/Sc./OA 163/2024/1210 dated 10-10-2024.
3. Executive Engineer, PWD (R & B) Department, Handwara for information with the request to furnish the details/requisite information in the subject matter as called for vide this office letter No. PCC/RDK/PS/2024/582-588 dated 30-08-2024.
2. Divisional Officer, PCC, Kupwara for information and follow up that you shall personally approach office of the Chief Engineer, PWD (R & B) Department, North Kashmir/& the Executive Engineer, PWD (R & B) Department, Handwara to obtain the details/information as per the requirements of the letters (copies whereof already endorsed to you is also enclosed hereto) and submit a comprehensive report in the matter by 18-10-2024 without fail so that the Central Office is appraised accordingly. Matter to be treated as most urgent.

**Jammu and Kashmir
Pollution Control Committee**

Chairman87jkspcb@gmail.com
Membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest
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Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

Hon'ble NGT Matter
O.A. 163 / 2024

**Chief Engineer,
PW(R&B) Department,
Kashmir**

No. JKPCC/Sc./OA 163-2024 /24/ 1259

Date: 21-10-2024

**Sub: OA No. 163/2024 titled Rasikh Rasool Bhat V/s Union Territory of
Jammu and Kashmir & Ors.**

Ref: Hon'ble NGT order dated 07.08.2024.

Sir,

Please refer to the subject & reference cited above. In this connection, I am to convey that Hon'ble NGT vide order dated 07.08.2024 in OA 163/2024 titled "Rasikh Rasool Bhat V/s Union Territory of Jammu and Kashmir & Ors" has interalia pointed out that

"In terms of the direction of the Tribunal, report dated 12.06.2024 has been filed by the J&K PCC. On perusal of the report, we find that the J&K PCC has not carried out independent exercise to ascertain the extent of violation and the authority responsible for the same"

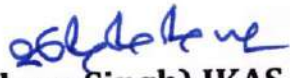
As such, you are again requested to submit fresh report for cross checking the relevant factual data in this regard in respect of following Terms of Reference:

1. Total area affected due to cutting of hill slopes & extra earth cutting in the construction of road by PWD (P&B) during execution of the road work.

2. Quantum of material in the form of muck / clay and stone etc., extracted from the cutting of hill slopes & extra earth cutting made during the execution of the road work.
3. Approximate quantum of River bed material (RBM) extracted from the Talri Nallah and its surrounding areas especially excavations at the site of the Nallah & Quantum of material actually used in the construction of the road by PWD.
4. Number of trees cut down during the road construction.

The detailed report as above may be shared by or before 20.10.2024 with J&KPCC.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 21.10.24

Copy to:

1. Financial Commissioner (Additional Chief Secretary) Department of Forest, Ecology and Environment, Civil Secretariat, Jammu/ Srinagar for favour of kind information.
2. Secretary to Govt. PW (R&B) Department Civil Secretariat Jammu / Srinagar, J&K for favour of kind information.
3. Regional Director, J&K PCC Kashmir for information & necessary action.



Government of Jammu and Kashmir
J&K Pollution Control Committee
Office of the Regional Directorate Kashmir
email: regionaldirectorkmr@gmail.com



Executive Engineer,
R&B Division Handwara.

No. PCC/ROK/LS/NGT/2024/190-93 Dated: 08/11/2024

Subject: Hon'ble NGT order dated 07-08-2024 passed in O. A. No. 163/ 2024 titled "M/s Rasikh Rasool Bhat V/s UT of J&K & Ors."

Ref: Your office letter No. 3497-3501 dated 16-10-2024

Sir,

In continuation with this office letter no. PCC/RDK/PS/2024/558-563 dated 30-08-2024 wherein information on four points was sought in light of the Hon'ble NGT directions in O.A. no. 163/2024 followed by reminder dated 15-10-2024. However the required information from your side has not been furnished yet. Your office letter no. as referred above addressed to Chief Engineer R&B with a copy to undersigned was received on 21-10-2024 and on examination of the same it has been found that the information provided is incomplete, insufficient and is not in conformation with the information sought.

In the backdrop of the above the said report received from your side is returned in original with the request that desired information on following points may please be furnished and enable this office to submit report to Hon'ble NGT in the said matter in an earliest:-

1. Total quantity of sand and aggregate utilised in the said road project.
2. Source of the sand and aggregate material utilised in the project.

(Matter most urgent)

Copy to:

1. Member Secretary JKPCC, Jammu
2. Chief Engineer (R&B) North Kashmir Baramulla for necessary action.
3. Incharge NGT Cases PCC Kashmir Division

Yours Faithfully

Regional Director
Kashmir Division

08.11.2024



Annexure - 7
G20

Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
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✓ The Member Secretary,
J & K Pollution Control Committee,
Jammu.

No: PCC/RDK/LS (NGT)/2024/204

Date:- 12/11/2024

Subject: - O.A No. 163/2024 titled, "M/s Rasikh Rasool Bhat V/s UT of J & K & Ors."

Reference: - Your letter No. JKPC/Sc/OA 163-2024/24/1063 dated 25-09-2024.

Sir,

Apropos to the subject and reference cited above, it is submitted that this office has taken up the subject matter with PWD, R & B Department through its Executive Engineer, PWD (R & B Division), Handwara and Chief Engineer, PWD (R & B Department), North Kashmir, Baramulla for soughting information i.e. Total quantity and source of material minerals (sand & aggregate) utilized in the process of construction of Handwara-Bangus Road Project in District Kupwara through this office No. PCC/RDK/PS/2024/558-563 dated 30-08-2024 followed by subsequent reminders of even numbers (PCC/RDK/LS/2024/79-81 dated 26-09-2024 as well PCC/RDK/LS (NGT)/2024/108-111 dated 15-10-2024) but the requisite information is not yet provided by the concerned Department. The Executive Engineer, PWD (R & B Division), Handwara circle vide its letter No. 3497-3501 dated 16-10-2024 has provided some irrelevant information like Running bill of construction of Handwara-Bangus Road Phase-2nd which was not sought though, accordingly, the same has been returned back in original vide this office No. PCC/RDK/LS/NGT/2024/190-93 dated 08-11-2024 (copy whereof endorsed to you as well) to the PWD (R & B Division), Handwara Circle with the request to submit the desired information at an earliest.

Taking into consideration the above, it is requested that the matter shall be taken with the Administrative Department PWD (R & B Department) J & K for further necessary action. More so, it is submitted that in order to ascertain the number of trees cut down during afore-said road construction in the area of concern, the assistance was taken from Department of Ecology, Environment & Remote Sensing through mapping and satellite imagery. The Department of Ecology, Environment & Remote Sensing vide its communication No. DEERS/6/2024-02/1/462113/2024 dated 13-09-2024 conveyed that it would not be possible to ascertain the number of trees cut down in the area using the available satellite imagery.

Hence, submitted please.


Regional Director,
Kashmir.

S (AW)
M
13.11.24

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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172



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URGENT

Hon'ble NGT Matter
O.A. 163 / 2024

**Chief Engineer,
PW (R&B) Department,
Kashmir.**

No. JKPCC/Sc./OA 163-2024 /24/1345

Date: 12-11-2024

Sub: OA No. 163/2024 titled Rasikh Rasool Bhat V/s Union Territory of Jammu and Kashmir & Ors.

Sir,

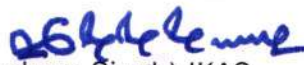
Please refer to this office No. JKPCC/Sc./OA 163-2024/24/1259; dated 21.10.2024 and letter of the Regional Director, J&K PCC, Kashmir vide No. PCC/RoK/LS/NGT/2024/190-93 dated 08-11-2024 on the above captioned subject.

You are requested to share fresh report / factual data w.r.t following points:

1. Total quantity of sand and aggregate utilized in the said road project and;
2. Source of the sand & aggregate material utilized in the project.
3. Total area affected due to cutting of hill slopes & extra earth cutting in the construction of road by PWD (P&B) during execution of the road work.
4. Quantum of material in the form of muck / clay and stone etc., extracted from the cutting of hill slopes & extra earth cutting made during the execution of the road work.
5. Approximate quantum of River bed material (RBM) extracted from the Talri Nallah and its surrounding areas especially excavations at the site of the Nallah & Quantum of material actually used in the construction of the road by PWD.

The requisite information may be furnished to the J&K PCC by tomorrow afternoon so that the compliance report could be filed well before the next date of hearing i.e on 19.11.2024.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 12.11.24

Copy to:

1. Principal Secretary to Government Department of Forest, Ecology and Environment, Civil Secretariat, Jammu/ Srinagar for favour of kind information.
2. Secretary to Govt. PW (R&B) Department Civil Secretariat Jammu / Srinagar, J&K for favour of kind information.
3. Regional Director, J&K PCC Kashmir for information & necessary action.



GOVERNMENT OF JAMMU AND KASHMIR (UT)

OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION HANDWARA

The Chief Engineer

No:4312-4316

PWD (R&B) North Circle

Dated: 16.11.2024

Baramulla

Sub: O.A No 163/2024 title Basik Basool Bhat v/s UT of Jammu and Kashmir and others.

Ref: J&K pollution Control Committee office letter No JKPC/Sc/OA/163-2024/24/345 dated 12.11.2024

Sir,

Apropos to the aforementioned subject and references, in this connection may please find the point wise reply are as under:

Sr.No	Points	Reply	Remarks
1.	Total quantity of Sand and aggregate utilized in the said project	Total Quantity of Sand required as per the DPR =2800.58 cum Total Quantity of Sand consumed till this date = 2271.50 cum ✓ Total quantity of Aggregate required as per the DPR = 5127.20 cum ✓ Total quantity of Aggregate consumed till this date = 4742.83	Technical sanction enclosed as Annexure 'A'
2.	Source of sand and aggregate material utilized in the project	Source of Sand = Mawar Langate & Baramulla Source of aggregate = <u>Wuyan Pampore, Harwan & Tangmarg</u>	
3.	Total area effected due to cutting of hill slopes and extra earth cutting in the construction of road by PWD (R&B) during execution of road work	The Total area effected = 1.5 hectare (approx.) by way of cutting slopes and extra earth cutting in the construction of road. More over the department PWD has taken all the precautionary measures like slope stabilization, depth of cutting and	Total length of Protection works i.e. R/walls, B/walls, Edge walls and Drains = 2800 RM

		protection works on the vulnerable spots and ¹⁷⁴ protection works, Drainages Breast walls	
4.	Quantum of Material in the form of muck/clay and stone etc, extracted from the cutting of hill slopes and extra earth cutting made during the execution of the road work	The total quantity of Granular Sub base required for 40.5 KM is 65559.38 cum .The material extracted from the cutting of slopes and extra earth cutting in curves is used as Granular Sub base material in the sub grade layer of the road from KM 17 th to KM 40.50. The total Quantity of GSB used in construction of road from KM 17 th to 40.5 KM is 41220 cum out of 6559.38 cum till this date. The stones extracted from the cutting of hard rock has also been used in making of Random Rubble Masonry works. The quantity of stones used in making of RRM (protection works) is 1406.79 cum	Superintending engineer letter No SEBK/HD/10549 Dated 12.01.2023 appended as Annexure 'B'
5.	Approximate quantum of river bed material (RBM) extracted from river Talri Nallah and its surroundings areas especially excavation at the site of the Nallah and quantum of the material actually used in the construction of road by PWD	The total River bed Material required as per the DPR is 65559.38 cum out of which 7792 MTS or 3383.5 cum is consumed and which is extracted from river Talri Nallah and its surroundings vide Permissions issued by District Mineral Officer Permit No 175 dated 01.01.2024, Permit NO 116 dated 19.10.2023 & Permit NO 153 dated 28.11.2023	Permit Copies enclosed as Annexure 'C'

Yours faithfully

Executive Engineer
R&B Division Handwara

Copy to

- i) Member secretary JKSPCC for information.
- ii) Superintending Engineer PWD R&B Circle Kupwara for information
- iii) Law officer PWD R&B North Kashmir for information and follow up
- iv) Assistant Executive Engineer R&B sub-Division Handwara for information and follow up

Annex 175 A

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR



Subject: Accord of Revised Technical Sanction for Construction of Handwara Bangus Road Phase-1st " (Length 40.50 Kms) Under CRF.

- Reference:
1. Superintending Engineer, PWD (R&B) Circle Baramulla-Kupwara's letter No: 31493-94 dated:- 16.12.2021.
 2. Sanctioned by Govt. of India, Ministry of road Transport & Highway (zone - I vide F. NO.:- RW/NH-12037/34/2003/J&K/NH-I (CRF) dated: 27.03.2017 figuring at S.No: 67 under job No. CRF-JK-2016-17-217 dated:24.03.2017
 3. This office T.S order No: CE (R&B) K-572 of 2020-21 dated: 23.03.2021 issued under endorsement No: CE/RBK/HD/34158-60 dated: 23.03.2021

Order No:- CE(R&B) K/TS/ 1041 of 2021-22 dt. 13-1-2022

As recommended by the Superintending Engineer, PWD (R&B) Circle Baramulla-Kupwara, vide above cited reference, Revised Technical sanction is hereby accorded as a fait-accompli for the work namely " **Construction of Handwara Bangus Road Phase-1st (Length 40.50 Kms)** " for an amount of **Rs. 1598.56 Lacs (Rupees Fifteen Crore Ninety eight Lacs fifty six thousand only)** subject to following conditions that:-

1. The work has been executed after observing all codal formalities / procedures.
2. The cost of work does not exceed revised cost of Rs. 1598.56 Lacs.
3. The work has been executed strictly as per provisions and specifications of technically sanctioned estimate.
4. The work has been completed within stipulated time.
5. Quality control has been maintained in accordance with standards / Specifications set under MORTH/ IRC/ CPWD
6. The charges on this account are debitable to M.H-CRF.
7. The expenditure incurred on the proposal is not in contradiction to the GFR
8. There is no time overrun or cost overrun involved in the scheme
9. That the proposal is in conjunction with sound engineering practice , procedures, contract management practices & the proposal is not in contradiction to geometrical , technical and financial specifications and instructions issued in this behalf from time to time.
10. That the proposal is not based on suppressions/ mis-representation of facts, circumstances and reasons / justification in which case this technical sanction shall cease to effect.
11. The proposal does not violate purpose-fullness and objectivity of sanctioned work.
12. Technical sanction is subject to accord of expenditure sanction/ release of funds and no work or and liability shall be created unless expenditure sanction has been accorded to do so.
13. The technical sanction is site / component specific authenticated, verified & attached to this order and may not be construed to hold good for any change in site / alignment/ scope
14. The work has been executed by Agency mandated and technically / equipped and qualified under rules to execute such quantum / type of work.

No:-CE/RBK/HD/ 33955-57
Dated:- 13.01.2022

(Er. Rafiq Ahmad Rafiq)
Chief Engineer
PW(R&B) Deptt. Kashmir
(Hilal Khan)

Copy to the:-

- 1) Principal Secretary to Govt. PW(R&B) Deptt. J&K Civil Secretariat, Srinagar for favour of information please.
- 2) Superintending Engineer PW(R&B) Circle Baramulla-Kupwara for information.
- 3) Executive Engineer (R&B) Division Handwara for information & necessary action.

REVISED ABSTRACT FOR CONSTRUCTION COMPONENT

for

Construction of Handwara-Bangus Road

S no	Item of work	Unit	Qty.	Allotted Rate in Rs.	Amount In Lacs.
1	Earthwork				
a.	Cutting of Trees				
i).	Girth above 1800 mm to 2700 mm				
ii).	Stump removal	No	156.00	50.00	0.78
b.	Excavation in soil in hilly areas by mechanical means	No	967	50.00	0.48
i).	All kinds of soils				
ii).	Ordinary rock	Cum	359366	99.00	355.77
iii).	Hard rock (requiring blasting).	Cum	23958	175.00	41.93
iv).	Filling available earth	Cum	95831	240.00	229.99
2	Drainage	Cum	83500	80.00	66.80
i).	Construction of 1 X 10 M span Bridge				
ii).	Construction of 1 X 6 M span Culvert	No	1	13535400	135.35
iii).	Construction of 1 X 5 M span Culvert	No	2	3006460	60.13
iv).	Construction of 1 X 3 M span Culvert	No	1	2135969	21.36
v).	Construction of 1 X 2 M span Box Culvert	No	8	1926344	154.11
vi).	Construction of Causeway	No	10	1062478	106.25
vii).	Providing/ Laying of RCC spun pipes	No	4	755400	30.22
a).	600 mm dia pipe culvert			150007	30.00
b).	900/1000 mm dia pipe culvert	No	43	148192	63.72
vi).	Construction of Cement Concrete Drain	No	22	180592	39.73
3	Protection Works	Rm	1375	3196	43.95
i).	Construction of I/Wall				
ii).	Construction of B/Wall	Rm	1067.253	15168	161.88
4	Estimate for Road Furniture	Rm	785	10103	79.31
					7.78
					1598.56
					Lacs

Assistant Ex. Engineer
R&B Sub Division Handwara.

Executive Engineer
R&B Sub Division Handwara

Rs 1598.56 Lacs

Superintending Engineer
R&B Circle Baramulla
Superintending Engineer
PWD (R&B) Circle Baramulla
H.Q. Baramulla

Chief Engineer
PWD (R&B) Kashmir

by Mechanical means (Hydraulic excavation trenches of culverts drains pipes and bunding 1.5 mtr in width or 10 sqm Sealing of sides and ramming of 1.5 mtr including getting out excavated of surplus soil as directed within a lead of of 60m) as per drawings and technical	2098	CUM	180	377640	1317	237004	-140638.3:36
laying concrete including hand packing all carriage of materials from source to site of Mechanically.	473	CUM	600	283800	310	185913	-97886.676
laying in position cement concrete specified the cost of centering and shuttering. All level (1:4:8) mix (1: cement 4: course sand 40mm nominal size (crusher) incl. all materials from source to site of by manually /	316	CUM	3500	1106000	207	722996	-383003.74
laying cement concrete in retaining walls, walls (any thickness) including attached pipes, abutments, pillars, posts, struts, string or laces, courses, parapets, coping, be blocks, plain windows sills, sunken floors floor five level. excluding the cost of centering and finishing. (1:3:6) mix 1: cement 3: graded stone agg. 40mm nominal size) all carriage of materials from source to site of manually/ Mechanically	5655	CUM	5350	30254250	3680	19688404	-10565845.67
shuttering including strutting, propping etc. of form for: Incl. all carriage of materials from of by manually / Mechanically	11276	SQM	290	3270040	7704	2234049	-1035991.128
cement sand plaster in (1:4) mix (1 cement sand) incl. all carriage of materials from source to manually / Mechanically	7892	SQM	150	1183800	5447	816927	-366823.2
laying damp proof course 50mm thick with cement 1:2:4 mix (1: cement 2: course sand 4: stone agg. 20mm nominal size crusher incl. all materials from source to site of by manually /	1183	SQM	280	331240	834	233384	-97856.122
PAINTING SIGNS MARKING AND OTHER							
FINISHANCES							
fixing of RCC (1:2:4) mix KM stones including foundation concrete and reinforcement complete technical specifications of MORTH clause 804 and carriage of materials from source to site of by manually / Mechanically	29	NO	6500	188500	41	266500	78000
fixing of Retro reflected cautionary mandatory informative sign boards as per IRC 67 made of high density (grading sheeting vide clause 801.3 fixed over sheeting 1.5 mm thick supported on mild steel iron post 75x75mm firmly fixed to ground by meams designed foundation with M-15 grade concrete below ground level as per drawings and							
Rectangular (cautionary sign)	17	NO	8000	136000	24	192000	56000
Rectangular (Mandatory) Rectangular	17	NO	8000	136000	24	192000	56000
Rectangular	12	NO	7500	90000	17	127500	37500
Total in Figures				18984533		69884533	3

[Handwritten signatures and marks]

... cement concrete specified ... centering and shuttering. All ... 1:1:4 mix (1: cement 3: course sand ... nominal size (crusher) incl. all ... from source to site of by manually /	1920	CUM	5350	10272000	1384	7406406	-2888903.78
... in position specified grade of reinforced ... excluding the cost of centering shuttering ... reinforcement (all work upto plinth level.) (1: ... cement 1 0: course sand 3 graded stone ... incl. all carriage of materials from ... by manually / Mechanically	492	cum	7300	3591600	430	3139000	-452600
... in position specified grade of reinforced ... excluding the cost of centering shuttering ... reinforcement (all work upto plinth level.) (1: ... cement 1 course sand 2: graded stone 20mm ... incl. all carriage of materials from source to ... by manually / Mechanically	3454	cum	8300	28668200	2106	17481751	-11186449.5
... shuttering including strutting, propping etc. ... of form for: incl. all carriage of materials from ... by manually / Mechanically	10472	sqm	180	1884960	11566	2081952	196992
... for RCC work incl. straightening cutting ... in position and binding all complete (Mild ... medium tensile steel bars incl. all carriage of ... from source to site of by manually / Mechanically	475350	kg	69	32799150	297335	20616084	-12283066.05
... filling of boulders round about 150mm hand ... behind walls incl. all carriage of materials from ... by manually / Mechanically	6884	CUM	600	4130400	3716	2229360	-1001040
... cement sand plaster in (1:4) mix (1 cement ... sand) incl. all carriage of materials from source to ... by manually / Mechanically	4830	CUM	150	724500	1238	186625	-538675
... fixing in position elastomeric bearing as per ... and specifications incl. all carriage of materials ... from source to site of by manually / Mechanically	6	No	10000	60000	6	60000	0
... and fixing elastomeric strip type expansion ... as per drawing and technical specifications incl. all ... carriage of materials from source to site of by manually / Mechanically	26	RM	2300	59800	26	59800	0
... filling, fixing and painting mild steel railing, ... of channel posts including fixtures and 50mm ... of pipe in three rows as per drawing and technical ... incl. all carriage of materials from source to ... by manually / Mechanically	45	RM	2700	121500	194	623800	-102300
... concrete flooring (1:2:4) mix (1: cement 2: course ... 4: graded stone agg. Finished with a floating of neat ... including cement slurry but excluding the cost of ... of steps incl. all carriage of materials from source ... of by manually / Mechanically 50mm thick with ... nominal size crusher aggregate.	725	SQM	280	205800	619	173250	-32550
... laying RCC span pipes in position including ... of GSB in single row fixing collers in cement ... 1:2 mix (1: cement 2: course sand) excluding ... and incl. all carriage of materials from source to ... of by manually / Mechanically	1276	RM	1450	1850200	0	0	-1850200
...	1276	RM	2300	2934800	0	0	-2934800
...	1276	RM	3500	4465000	387	1364500	-3110500
... 1000mm dia (Rate specified in proportion to allotment ... of pipes)	0	RM	5800	0	198	1148400	1148400

[Handwritten signature]

ANALYTICAL STATEMENT FOR CONSTRUCTION OF HANDWARA BANGUS ROAD UNDER CRF

Description of Work/Item(s)	No. of Qty	Units	Alotted		Excess(+ve) Savings (-ve)
			Rate in Rs	Amount in Rs	
Excavation					
Work in excavation by mechanical means (Hydraulic excavator) over areas (exceeding 30cm in depth 1.5 mtr in dia) over 10 sqm on plan) including disposal of surplus earth load upto 50m and lift upto 1.50 mtr and earth to be levelled and neatly dressed.	82057	cum	99.00	369366.50	26463542
Hard rock	6136	cum	175.00	23957.70	3118798
Rock (requiring blasting)	24545	cum	240.00	5890800	22999392
Work for filling of available earth got from excavation using carriages loads lifts loading unloading including rolling, watering, rolling to achieve required density	76580	cum	80.00	6124800	6680000
Grading, including cutting of tracks, branches and level of stumps, roots including stacking of serviceable material with all loads lifts loading unloading to dumping to be shown by Engineer-in-charge and earth filling in depressions / pit (Girth above 1800mm to 1800mm)	203	No	50.00	10150	7800
Removal of stumps of cut down trees, filling of pit with suitable earth, ramming dressing etc complete (all girths)	0	No	50.00	0	48350
PIPE OR RAINAGE WORKS					
Work in excavation by Mechanical means (Hydraulic excavator) in foundation trenches of culverts, abutment, drains, pipes and cables etc. (not exceeding 1.5 mtr width or 10 sqm on plan) including dressing of sides including of bottoms, lift upto 1.5 mtr including getting excavated soil and disposal of surplus soil as directed in a lead of 50 mtr. (all kinds of soils) as per drawings (technical specifications including diverting of nallah and dressing of trenches as per MORTH specifications).	10137	cum	180	1824660	1160505
Setting / Laying stone soiling including hand packing into incl. all cartage of materials from source to site of work by Manually/ Mechanically.	690	cum	600	414000	457625
Setting and laying in position cement concrete specified by Manually/ Mechanically.	500	CUM	3500	1750000	2193188
Setting and laying cement concrete in retaining walls, in walls (any thickness) including attached floors, columns, piers, abutments, pillars, posts, sills, gables, string or faces, courses, parapets, coping, be etc. upto floor level excluding the cost of shuttering and finishing (1:2:4) mix 1: cement 2: graded stone agg. 40mm nominal size (crusher) etc. all cartage of materials from source to site of work by Manually/ Mechanically.	701	cum	6200	4556500	5271240

805.54

The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides I&K mining rules 2016.

Surrender this permit in original to this department after dispatching last consignment within a weeks time.

The process of extraction shall be restricted to a depth of 01 Mtr only.

The permit Holder shall be strictly governed by Rule 60 of JK Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.

Stocking of the extracted material is strictly prohibited.

Mechanical screening of the extracted material is strictly prohibited

The Department shall not be responsible for any third party Claim.

The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/2360-67

Dated: 10/10/2023

Handwritten Signature
Authorized Officer
District Mineral Officer
Geology & Mining Deptt.

Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- JK Construction company for information and compliance.
- Office file

A181 case "C"



Government of Jammu & Kashmir (UT)
District Mineral Office Geology & Mining Department Kupwara
email:-dmokup@gmail.com
Tel. No: 01955-253572

DISPOSAL PERMIT

Permit No: 175

Dated: 01-01-2024

Valid Upto:-06-01-2024

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) Notification vide S.O 1224 (E) Dt. 28th March 2020.

Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215- 18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023


Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Chalpora near playground vide his office letter No: 4103-06 dated: 30-12-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of **Executive Engineer R&B Handwara** through **Jk Construction Company** for removal of 800 Mts N/Mukh from Nallah Talri at chalpora near playground, in consideration of payment of Rs. 26,520.00 (Rupees Twenty Six Thousand Five Hundred and Twenty only) on account of advance Royalty and TCS applicable vide G.R No:1082062 dated:01-01- 2024 Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The permit holder shall utilize One JCB for extraction of the river bed material.


District Mineral Officer
Geology & Mining Dept.
Kupwara

- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
- The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only. The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/ 3289-96
 Dated: 01/01/2024

Authorized Officer
 District Mineral Officer
 Geology & Mining Deptt
 Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- JK Construction Company for information and compliance.
- Office file



Government of Jammu & Kashmir (UT)
 District Mineral Office Geology & Mining Department Kupwara
 Email: dmokup@gmail.com
 Tel. No: 01955-151522

DISPOSAL PERMIT

Permit No: 116

Dated:- 19-10-2023

Valid Upto:-10-11-2023

Subject: Construction of Bangus road phase 2nd KM 10th -17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC)
 Notification vide S.O 1224 (E) Dt. 28th March 2020.

Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th -17th vide his office letter No: 7215-18 dated: 12-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material to the tune of 2000 Mts from Nallah Talri (Sultanpora to Galgazna) vide his office letter No: 3022-23 dated: 19-10-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah , under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of **Executive Engineer R&B Handwara** through JK Construction Company for removal of **2000 Mts N/Mukh** in consideration of payment of Rs. 66,300.00 (Rupees Sixty Six Thousand and Three hundred only) on account of advance Royalty and TCS applicable vide G.R No:1076729 dated:19-10-2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM

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Handwritten signature
 District Mineral Officer
 Geology & Mining Deptt.
 Kupwara

Executive Engineer,
R&B Division Handwara.

Subject:- Construction of road from Handwara to Bangus Phase 2nd.

Refer:- Your Office letter No:-10963 dated:-30.12.2022 & No:-11601 dated:-10.01.2023.

Appros to above cited subject and reference wherein your office has proposed/ sought permission to use quarry muck material instead of GSB material in the subgrade layer from Km:17th to 40.50 Km citing reasons non-availability of GSB material in the area surrounding thereof.

Where as your office has putforth communications from District Mineral Officer Kupwara (vide reference No:-DMO/Kup/DP/22/4004 dated:-01.12.2022) in support of your proposal where in the availability of 1.30MT of RBM for the said project is ruled off.

Whereas your office has putforth test result/report obtained from NIT Srinagar(vide No:-NIT/Civil/GT/2021/69 dated:-15.12.2022)& NIT/ Civil/ TEP/ 22/1147) in support of your proposal wherein the use of quarry muck material instead of approved GSB material have been recommended.

Now in view of the above mentioned facts,permission is granted for the use of quarry material instead of GSB material in subgrade layer on the following conditions:-

1. The rate of the proposed quarry muck material to be fixed at Divisional Level in consideration with actual lead/lift of material as well as royalty of material and other factors thereof.
2. The thickness of material along the proposed road length be ascertained as per actual site conditions and as per quantities allotted.
3. QC register to be maintained for each test conducted during the execution of the layer.
4. Gradation/Field density tests of proposed material to be carried out at 200M intervals regularly.
5. The proposed quarry muck material >75MM is to be controlled and only the material passing 75mm 1s sieve satisfying the gradation class as per table 400-2 of Morth be used.
6. The affidavit regarding the acceptance of rates/thickness/quantity (Finalised at DivisionalLevel) be obtained from the Contractor prior to execution.

Superintending Engineer,
PWD (R&B) Circle Baramulla

Copy to the:-

Circle Office for record and reference.

- The Permit Holder will allow the Executive Staff and the officers of the Dept. of Geology & Mining Deptt. to inspect, Check and measure the mine throughout all stages including its transportation.
- The extraction/lifting of bed material be time-bound to 07:00 AM to 05:00 PM.
- The Permit Holder shall abide by the provisions of Mines & Minerals (Conservation and Regulation) Act 1957 and rules made there under including JK Mining Rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only. The Permit Holder shall be strictly governed by Rule 60 of JK Minor Mineral Concession, Transportation of Minerals and prevention of Illegal Mining Rules 2016. Failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons. In addition,
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited. The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier.

No: DMO/Kup/DP/23/2902-09

Dated: 28/11/2023

[Signature]
 Authorized Officer
 District Mineral Officer
 Geology & Mining Deptt.
 Kupwara

Copy to the:

1. Deputy Commissioner Kupwara for favour of information please.
2. Joint Director (K) Geology & Mining Deptt. Srinagar for information please.
3. Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
4. Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
5. Tehsildar Handwara for favour of information please.
6. Station House Officer Handwara for favour of information please.
7. Area Incharge Handwara for information and necessary action.
8. JK Construction Company for information and compliance.
9. Office file



DISPOSAL PERMIT

Permit No: 153

Dated: 28-11-2023

Valid Upto: 26-12-2023

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) notification vide S.O 1224 (E) Dt. 28th March 2020.

Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215- 18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Dobghat vide his office letter No: 3022-23 dated: 19-10-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has Issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through Jk Construction Company for removal of 4992 Mts N/Mukh in consideration of payment of Rs. 1,65,485.00 (Rupees One Lac Sixty Five Thousand Four Hundred and Eighty Five only) on account of advance Royalty and TCS applicable vide G.R No:1080812 dated:28-11- 2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.

Handwritten signature

District Mineral
 Geology & Mining Dept.
 Handwara